

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. IB-85(PB)/2017  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017

NAME OF THE COMPANY: M/s. Neetu Patro  
Vs  
Iyogi Technical Services Pvt. Ltd.

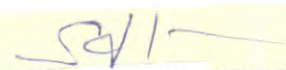
SECTION OF THE COMPANIES ACT: U/s 9 of Insolvency and Bankruptcy Code 2016

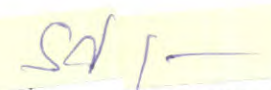
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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**ORDER**

Learned Counsel for the Petitioner has expressed a doubt about the pendency of proceedings for winding up before the Hon'ble Delhi High Court. He requests and is granted one week time to place on record any information to that effect.

List the matter on 17<sup>th</sup> May, 2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER(JUDICIAL)

05.05.2017  
V.Sethi